

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/00425/2016

Date of Order: 24.06.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Murari Mohan Das
Vs.
E. Rly.

For the Applicant : Mr. K. Chakraborty, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both.
3. Learned counsel for applicant submitted that the applicant is aggrieved as he has been facing a recovery of Rs. 5600/- per month from his pension amount and the same has been made by the Bank. However, no such documents have been brought on record to substantiate his contention. A representation has been preferred by the applicant before the Chief Manager, CPPC Kolkata, the official respondents seeking the relief so that he does not face any further recovery from his pension and the same is pending.

4. Learned counsel for applicant submits that he shall be satisfied if a direction is given upon the authorities to consider the representation with a reasoned and speaking order in a time bound manner.
5. The Official Respondents does not object to such disposal.
6. Therefore, in the interest of justice the OA is disposed of with a direction upon the respondent no. 4 or any other competent authority to look into the grievance of the applicant and to find out the reasons for recovery of Rs. 5600/- per month from the pension of the applicant. Let an appropriate reasoned and speaking order be issued, within a period of 2 months from the date of communication of this order.
7. Learned counsel for respondents submits that since no reply has been filed. The same should not amount to admission of the fact pleaded in the OA.
8. It is made clear that I have not gone into the merits of this matter and therefore all points are kept open for consideration by the respondents' authorities.
9. OA is accordingly disposed of. No costs.

A. Banerjee
(Bidisha Banerjee)
Member (J)

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